

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

30

C.P.(IB)/299(MB)2022

CORAM:

SHRI. SANJIV DUTT  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 08.07.2024

NAME OF THE PARTIES:

State Bank Of India  
Vs  
Ashwini Chavan

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Adv. Priyank Jadhav, for the Resolution Professional present.
2. Counsel for the RP submits that RP has filed its report in the matter. Finally, one week time is granted to the Personal Guarantor to file their reply to that report.
3. Counsel for the RP is directed to intimate the next date of hearing to the Personal Guarantor and file proof of service by the next date of hearing.
4. List this matter for hearing on **21.08.2024**.

Sd/-  
**SANJIV DUTT**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)